



2026:AHC:5197

**HIGH COURT OF JUDICATURE AT ALLAHABAD**  
**CRIMINAL MISC. BAIL APPLICATION No. - 32791 of 2025**

Nijnaam Alias Neelam

.....Applicant(s)

Versus

State Of U.P. And 3 Others

.....Opposite  
Party(s)

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| Counsel for Applicant(s)      | : Manish Kumar Tiwari, Rajendra Kumar Singh |
| Counsel for Opposite Party(s) | : G.A.                                      |

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**Court No. - 68**

**HON'BLE ASHUTOSH SRIVASTAVA, J.**

Heard S/Shri Manish Kumar Tiwari, Rajendra Kumar Singh, learned counsel for the applicant, Shri Puneet Kumar Singh, learned AGA for the State-respondent and perused the record.

This bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023 has been moved on behalf of accused-applicant, Nijnaam alias Neelam, seeking enlargement on bail in Case Crime No. 386 of 2025, under Sections 74 of B.N.S.2023 and Section 7/8 of POCSO Act, 2012 Police Station-Malpura, District-Agra, during pendency of trial.

Learned counsel for the applicant argued that the accused-applicant is innocent. He has been falsely implicated in this very case crime number and is languishing in jail since 25.08.2025. Learned counsel for the applicant submits that there is allegation of molestation against the applicant and no sexual assault was ever committed by him. The charge-sheet has been submitted and cognizance has been taken in the matter. Applicant has no criminal antecedent and there is no likelihood of his fleeing from course of justice or tampering with evidence in case of release on bail. Hence, bail has been prayed for.

Per contra learned A.G.A. has opposed the prayer for bail of the applicant, but could not dispute the above submissions made by learned counsel for the applicant.

Considering all above facts and circumstances, the nature of accusations, severity of the punishment in the case of conviction and nature of supporting

evidence, reasonable apprehension of tampering with the witness and prima facie case, but without commenting on merit of case, a case for bail is made out.

Accordingly, the bail application is allowed.

Let the accused-applicant, Nijnaam alias Neelam, involved in above mentioned case crime number be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

1. The applicant will not tamper with the evidence.
2. The applicant will not indulge in any criminal activity.
3. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.
4. The applicant will appear regularly on each and every date fixed by the trial court, unless his personal appearance is exempted through counsel by the court concerned.

In the event of breach of any of the aforesaid conditions, the court below will be at liberty to proceed to cancel his bail.

**January 8, 2026**

MN/-

**(Ashutosh Srivastava, J.)**